

2015
HIGH COURT, APPELLATE SIDE
C A L C U T T A

No. 3477-A.

The 10th July, 2015

From:
Shri Subhasis Dasgupta,
Registrar (Judicial Service),
High Court, Appellate Side,
Calcutta.

]To:

- 1. The District Judge of all the Districts, including Andaman & Nicobar Islands,**
- 1. The Chief Judge, City Civil Court, Calcutta,**
- 2. The Chief Judge, City Sessions Court, Calcutta,**
- 3. The Chief Judge, Presidency Small Causes Court, Calcutta,**
- 4. The Secretary, Government of West Bengal, Judicial Department.**

Sub: Filling up the post of Grade-II of Meghalaya Judicial Service.

Sir,

With reference to the above, I am directed to inform you that a Vacancy Notification being No. HCM.II/109/2015/1819 dated 30th June, 2015 received from the Registrar, High Court of Meghalaya at Shillong is being uploaded in the website of this Hon'ble Court for information of all concerned fulfilling the requisite eligible criteria as mentioned therein for the post of Grade-II of Meghalaya Judicial Service.

In doing so, I am directed to request you to take a note of the said vacancy notification and intimate all concerned within your Judgeship/Control to visit the Court's website and to forward the filled application (to be downloaded from the official website of this High Court of Meghalaya www.meghalayahighcourt.nic.in) of the willing eligible officers so as to reach the Hon'ble Court by 17th July, 2015 for the purpose of onward transmission of the same to the appropriate authority before the last date fixed.

Yours faithfully,



Registrar (Judicial Service)

**THE HIGH COURT OF MEGHALAYA
AT SHILLONG**

ADVERTISEMENT
Dated, Shillong, 30th June, 2015

No. HCM.II/109/2015/1819 Applications in the prescribed format are hereby invited from citizen of India as defined under Article 5 of the Constitution of India as prescribed under schedule F(C)(1)(a) of Meghalaya Judicial Service (Amendment) Rules 2007 and Meghalaya Judicial Service (Amendment) Rules 2012, to fill 7 (Seven) vacant posts (3 posts reserved for Schedule Caste & Schedule Tribe & 4 posts for General Category) in **Grade II** of Meghalaya Judicial Service in the scale of pay of Rs. 39,530-920-40450-1080-49090-1230-54010/- pm. plus other allowances as admissible under the Rules from time to time. Applicant must be a graduate in law having **not less than 5 years** of practice as an Advocate in the Courts of Civil and Criminal jurisdiction, who are **not less than 30 years and not more than 45 years** of age in case of **General category** and **18 years** in case of candidates belonging to **Schedule Caste and Schedule Tribes** as on the date of filing the application. The applicant must have the knowledge of Khasi, Jaintia and English language.

The application complete in all respects should reach the office of the **Registrar General, High Court of Meghalaya** on or before **27th July, 2015**. Belated and incomplete applications will not be entertained.

Attested copies of certificate of proof of his/her educational qualification, Bar Council's registration, age and practice certificate along with 2 (Two) copies of recent passport size photograph duly attested, accompanied with a Demand Draft of Rs. 500/- (Five Hundred) for general candidates, Rs. 250 (Two Hundred Fifty) only in the case of SC/ST candidates from a Scheduled Bank drawn in favour of "**Registrar General, High Court of Meghalaya**" payable at "**Shillong**" should be submitted.

The written test/viva voce test and all other conditions for appointment shall be as per the Rules laid down in Meghalaya Judicial Service Rules (As Amended). The candidates shall have to appear in the written test / examination and interview at their own expenses as and when called for.

Application forms and syllabus may be downloaded from the official website of this High Court (meghalayahighcourt.nic.in).

General Information :

1. Please attached attested copies of certificates, two (2) recent passport size photograph alongwith a self address stamped envelop.
2. The last date for submission of application will be on the **27th July, 2015** during office hours at the office of High Court of Meghalaya at Shillong. Applications received after the last date of submission due to postal delay or any other reason will be summarily rejected.

4. No. TA/DA shall be paid to the application for attending the examination and personal interview.
5. Incomplete Application shall be rejected.
6. For further details, the Registry of the High Court of Meghalaya may be contacted during office hours.
7. Hon'ble the Chief Justice reserves the right to relax any conditions mentioned in this Advertisement.

By Order, etc.

REGISTRAR

Memo. No. HCM.II/109/2015/ 18/17A

Dated, Shillong 30th June 2015

Copy to:-

1. The Joint Registrar-cum- Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The Private Secretary to Hon'ble Mr. Justice T. N. K. Singh, High Court of Meghalaya, Shillong.
3. The Private Secretary to Hon'ble Mr. Justice S. R. Sen, High Court of Meghalaya, Shillong.
4. The Member-Secretary, Meghalaya State Legal Services Authority, Shillong.
5. The Secretary to the Government of Meghalaya, Law Department, Govt. of Meghalaya.
6. The Registrar General, High Court of Calcutta, Kolkata - 700001
7. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the advertisement in the official website of the Registry.
8. The Accountant, High Court of Meghalaya, Shillong.
9. The Secretary, High Court Bar Association, Shillong.
10. The Secretary, Shillong Bar Association, Shillong.
11. The Secretary, Jowai Bar Association, Jowai.
12. The Secretary, Tura Bar Association, Tura.
13. The Secretary, Williamnagar Bar Association, Williamnagar.
14. The Secretary, Baghmara Bar Association, Baghmara.
15. The Editor, Shillong Times (English Daily Newspaper), Shillong with a request to cause publication of the above mentioned Notice and bills in triplicate may be submitted to this Registry for payment.
16. The Editor, Meghalaya Guardian (English Daily Newspaper), Shillong with a request to cause publication of the above mentioned Notice and bills in triplicate may be submitted to this Registry for payment.
17. The Editor, Employment News, with a request to cause publication of the above mentioned Notice and bills in triplicate may be submitted to this Registry for payment.
18. Notice Board.

[Handwritten Signature]
30/06/2015